vested with the responsibility of day-to-day management of protected areas. Funding assistance is provided to tiger reserves under the ongoing Centrally Sponsored Scheme of Project Tiger, which, inter-alia, includes support for protection of tigers by deploying local people, as Tiger Protection Force, patrolling through antipoaching squads, electronic surveillance and creation of Special Tiger Protection Force to complement the efforts of field staff.

Statement Details of mortality of tigers in the Corbett Tiger Reserve, Uttarakhand (as reported by State)

Sl.No.	Year	No. of tiger deaths		
		Poaching Including seizures	Natural and Other Causes	
I	2008	1	1	
2.	2009	0	6	
3.	2010	0	2	
4.	2011	1	7	
5.	2012	0	3	
	Total	2	19	

## Complaint against polluting industries

†1753. SHRI RASHEED MASOOD: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the details of complaints received in Saharanpur District against various industrial establishments during the last three years for polluting the Yamuna and Hindon rivers and the ground water along with the names of those industrial establishments;
  - (b) the details of action taken on those complaints;
- (c) whether any action has been taken against those industrial establishments; and

<sup>†</sup> Original notice of the question was received in Hindi.

## (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) As reported by the Central Pollution Control Board (CPCB), the details of complaints received during last three years regarding pollution caused by various industrial units in Sarahanpur district are given in Statement I. (See below).

(b) to (d) The details of action taken against the polluting industries are given in Statement II.

Statement-I

Public complaints received against various industrial establishments in

Saharanpur District during last three years.

	2000	~1.7%	
Received from	Received Through	Dated	Subject
Sh. Yogesh Kumar and Others, Vill Balvantpur, Ambala Road, Sarsava, Saharanpur, Uttar Pradesh	Ministry of Envi- ronment and Forests	03.06.2010	General complaint on water and air pollution.
Sh. Ishwar Goyal, President, Samaj Kalyan Samiti, Saharanpur	Yashvir Singh, MP, Lok Sabha through his letter dated 12.05.2011	20.04.2011	Complaint against M/s. Shakumbhari Sugar Mills, Saharanpur regarding Yamuna river pollution
Sh. Ishwar Goyal, President, Samaj Kalyan Samiti, Saharanpur	Sh. Ashok Argal, MP, Lok Sabha through his letter dated 20.05.2011	20.04.2011	Complaint against M/s. Shakumbhari Sugar Mills, Saharanpur regarding Yamuna river pollution
Sh. Ishwar Goyal, President, Samaj Kalyan Samiti, Saharanpur	Yashvir Singh, MP, Lok Sabha through his letter dated 11.05.2011	20.04.2011	Complaint against M/s. Star Paper Mills, Saharanpur regarding Hindon river pollution
Sh. Mithilesh Kumar, Member of Parlia- ment (Lok Sabha)	Ministry of Envi- ronment and Forests	09.09.2011	Representation regarding pollution of Hindon river by throwing of polluted water

Received from	Received Through	Dated	Subject
			and waste by the management of M/s. Star Paper Mills, Saharanpur, U.P.
Sh. J.K. Sharma, A-42, and 43, Gali	Ministry of Envi- 1 ronment and	1.10.2011	Complaint forwarded by Sh. Ashok Argal, M.P. and Sh.
No. 4, Pandav	Forests		Yashveer Singh, M.P.
Nagar Complex,			regarding pollution by
Ganesh Nagar,			Saharanpur Dist. U.P. due to
New Delhi -92			five factories.

Statement-II Action Taken Report on the polluting industries of Saharanpur District

Sl.No. Name of Industry		Action Taken		
1.	M/s Star Paper Mills Ltd., Paper Mill Road, Himmat Nagar, Saharanpur	(i) The unit was inspected by Central Pollution Control Board (CPCB) in July, 2008 and on the basis of inspection report, CPCB has issued direction under section (18) (1) (b) of Water (Prevention and Control of Pollution) Act, 1974 to Uttar Pradesh Pollution Control Board (UPPCB) to direct the unit to take necessary pollution control measures in a time bound manner.		
		(ii) The unit was again inspected jointly by the officials of CPCB and UPPCB on July, 2011 and it was observed that the unit is not complying with the prescribed norms.		

Subsequently, CPCB issued direction on 07.09.2011 under section (18) (1) (b) of Water (Prevention and Control of Pollution) Act, 1974 to UPPCB to direct the Unit to stabilise Effluent Treatment Plant (ETP) and maintain proper Mixed Liquor Suspended Solids

Sl.No. Name of Industry

## Action Taken

(MLSS) in aeration tank to treat the entire effluent to meet the prescribed effluent standards.

Accordingly, UPPCB issued direction to the above said unit under section 33 A of Water (Prevention and Control of Pollution) Act, 1974 to submit time bound action plan for recycling of treated effluent.

The unit has submitted action plan regarding recycling of treated effluent. The unit was again inspected by the officials of CPCB and was found not in operation. Accordingly, the unit was asked to take necessary pollution control measures for compliance.

- (iii) The unit was also inspected by the officials of UPPCB in November, 2011 and it was found complying. However, UPPCB issued direction to the unit to submit Bank Guarantee for an amount of Rs.2.00 lakhs for time bound compliance of directions regarding recycling of treated effluent.
- M/s. Shakumbhari Sugar and Allied industries Ltd. (Sugar and distillery); Todapur, Saharanpur

The unit was inspected by CPCB in July, 2011 and November, 2011. On the basis of inspection report, CPCB issued directions under section 5 of Environment (Protection) Act, 1986 to submit action plan for upgradation of ETP to comply with composting protocol and to stabilize the ETP of the Sugar unit at least one month before starting of cane crushing season.

- Shermau, Saharanpur
- 3. M/s Uttam Sugar Mills Ltd, (i) The unit was inspected in July 2008 and issued direction under section 18 (1) (b) of Water (Prevention and Control of Pollution)

Written Answers to

S1.1	No. Name of Industry	Action Taken
		Act, 1974 to UPPCB to direct the unit to take necessary pollution control measures in a time bound manner.
		(ii) The unit was again inspected in November, 2011 and the unit was found not in operation due to completion of crushing season. The unit was asked to take necessary pollution control measures for compliance of prescribed effluent standards.
4.	M/s Wave Industries Pvt. Ltd. Bandukedi, Saharanpur	The unit was inspected in November, 2011 and the unit was found not in operation due to completion of crushing season. The unit was asked to take necessary pollution control measures for compliance of prescribed effluent standards.
5.	M/s. Sainov Spirits Private Ltd., Pilkhani, Saharanpur	The unit was inspected in November, 2011 and the unit was found not in operation. Accordingly, Direction under section 5 of Environment (Protection) Act, 1986 was issued to the unit in November, 2011 to submit action plan to achieve Zero Liquid Discharge (ZLD) and to comply with composting protocol, not to resume operation and to monitor ground water quality along with Bank Guarantee. The unit was asked to submit road map for

## Power projects for environment clearance

system to achieve ZLD.

installation of concentration-cum-incineration

1754. DR. T.N. SEEMA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether a large number of power projects are awaiting environment and forest clearances;